

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 12/09 held on 24.06.2008.

The Meeting No.12/09 of Norms Committee-II was held on 24.06.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A. K. Mishra, AD	M/o Steel
3.	Shri. D. C. Suri, Addl. IA	DHI
4.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

Case No.:3/48/81-ALC2/2007	Party Name:ASEA BROWN BOVERI LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00493/AM08/	RLA File :03/24/040/01381/AM01/	Lic.No/Date:0310074455 26.02.2001	Defer Date:24.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 14/04/2001. Hence decided to withdraw the case. We may inform RA accordingly.			

Case No.:4/48/81-ALC2/2007	Party Name:ASEA BROWN BOVERI LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00494/AM08/	RLA File :03/24/040/01380/AM01/	Lic.No/Date:0310074456 26.02.2001	Defer Date:24.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

Case No.:1/48/81-ALC2/2007	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00491/AM08/	RLA File :05/88/040/00628/AM04/	Lic.No/Date:0510119396 27.02.2004	Defer Date:24.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

Case No.:5/5/81-ALC2/2008	Party Name:G H INDUCTION INDIA PVT LTD	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00060/AM09/	RLA File :04/81/040/00187/AM05/	Lic.No/Date:0410064104 16.11.2004	Defer Date:24.06.2008
4 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

Case No.:6/5/81-ALC2/2008	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00061/AM09/	RLA File :03/24/042/00327/AM05/	Lic.No/Date:0310314825 02.02.2005	Defer Date:24.06.2008
5 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

Case No.:266/26/80-ALC2/2007	Party Name:NARAYAN POWERTECH PVT LTD	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
HQ File :01/80/050/00282/AM06/	RLA File :34/24/040/00175/AM05/	Lic.No/Date:3410013557 01.06.2005	Defer Date:24.06.2008
6 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008.The committee observed that the reply of the firm is not proper. The firm may be asked to furnish the reply exactly as per the points mentioned in the deficiency letter. If they want, they may be called for personal hearing to explain their case before the committee. The case stands deferred and to be relisted on 05.08.2008.			

Case No.:2/48/81-ALC2/2007	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00492/AM08/	RLA File :13/80/040/00025/AM06/	Lic.No/Date:1310018675 03.06.2005	Defer Date:24.06.2008
7 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 20/12/2005. Hence decided to withdraw the case. We may inform RA accordingly.			

Case No.:7/5/81-ALC2/2008	Party Name:MCGEOCH MARINE ELECTRICALS PVT. LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00062/AM09/	RLA File :03/95/040/01313/AM06/	Lic.No/Date:0310367101 16.02.2006	Defer Date:24.06.2008
8 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

Case No.:1/5/81-ALC2/2008	Party Name:RADIANT COMPOSITES	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00056/AM09/	RLA File :09/24/040/00473/AM06/	Lic.No/Date:0910026873 14.07.2006	Defer Date:24.06.2008
9 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

10	Case No.:5/48/81-ALC2/2007	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00495/AM08/	RLA File :03/95/040/01437/AM06/	Lic.No/Date:0310413191 21.12.2006	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 04/04/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

11	Case No.:8/5/81-ALC2/2008	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00063/AM09/	RLA File :03/95/040/01030/AM07/	Lic.No/Date:0310414643 05.01.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

12	Case No.:20/4/80-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/01490/AM07/	RLA File :05/24/040/00997/AM07/	Lic.No/Date:0510200907 13.03.2007	Defer Date:03.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that this case is already re-listed for 22.07.2008. Hence decided to withdraw the case.			

13	Case No.:6/48/81-ALC2/2007	Party Name:POLYCAB CABLES PVT. LTD.,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00496/AM08/	RLA File :03/95/040/01611/AM07/	Lic.No/Date:0310425177 30.03.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 05/06/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

14	Case No.:16/48/81-ALC2/2007	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00506/AM08/	RLA File :31/24/040/00005/AM08/	Lic.No/Date:3110029006 18.04.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

15	Case No.:19/48/81-ALC2/2007	Party Name:RPG CABLES LIMITED,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00509/AM08/	RLA File :03/95/040/01520/AM07/	Lic.No/Date:0310427842 25.04.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

16	Case No.:31/48/81-ALC2/2007	Party Name:POLYCAB CABLES PVT. LTD.,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00521/AM08/	RLA File :03/95/040/00088/AM08/	Lic.No/Date:0310428944 09.05.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

17	Case No.:42/48/81-ALC2/2007	Party Name:CABLE CORPORATION OF INDIA LTD	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00532/AM08/	RLA File :03/94/040/00898/AM07/	Lic.No/Date:0310431224 31.05.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.08.2008: -			
	1. Revised list of export items with specifications of each export product including their insulation / armouring details and voltage ratings. 2. Detailed calculations for the requirement of each raw material separately for each export product with stage wise wastages details. 3. Material balancing viz. net export weight with net content of each imported and indigenous input, export product wise, per KM of export product 4. Summary sheet in tabular form showing the break-up of total requirement of each raw material export product-wise			

18	Case No.:5/8/81-ALC2/2008	Party Name:HI-REL ELECTRONICS PVT. LIMITED,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00070/AM09/	RLA File :08/24/040/00063/AM08/	Lic.No/Date:0810065358 12.06.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 05.08.2008.			

19	Case No.:49/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00539/AM08/	RLA File :31/24/040/00079/AM08/	Lic.No/Date:3110029542 14.06.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that a team of technical authorities is visiting the factory of the firm and decided to decide this case after the visit. The case stands deferred and to be relisted on 19.08.2008.			

20	Case No.:54/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00544/AM08/	RLA File :09/24/040/00092/AM08/	Lic.No/Date:0910030642 22.06.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

21	Case No.:56/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00546/AM08/	RLA File :07/24/040/00229/AM08/	Lic.No/Date:0710052186 26.06.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

22	Case No.:59/48/81-ALC2/2007	Party Name:INTEK TAPES PVT.LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00549/AM08/	RLA File :07/24/040/00231/AM08/	Lic.No/Date:0710052229 28.06.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that this case pertains to Plastic NC. Hence, decided to transfer the case to NC-VII.			

23	Case No.:61/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00551/AM08/	RLA File :05/24/040/00245/AM08/	Lic.No/Date:0510205611 02.07.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee decided to refer a copy of the application of the firm to DIPP for examination and comments. The case stands deferred and to be relisted on 05.08.2008.			

24	Case No.:62/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00552/AM08/	RLA File :07/24/040/00244/AM08/	Lic.No/Date:0710052323 04.07.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

25	Case No.:66/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00556/AM08/	RLA File :05/24/040/00281/AM08/	Lic.No/Date:0510206040 11.07.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.08.2008.			

26	Case No.:71/48/81-ALC2/2007	Party Name:RELIANCE ENGINEERS LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00561/AM08/	RLA File :07/24/040/00256/AM08/	Lic.No/Date:0710052454 13.07.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

27	Case No.:7/8/81-ALC2/2008	Party Name:SAI FLIPPED COIL PVT. LTD.,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00072/AM09/	RLA File :08/24/040/00095/AM08/	Lic.No/Date:0810065963 13.07.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 10/06/2008. Hence decided to withdraw the case. We may inform RA accordingly.			

28	Case No.:76/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00566/AM08/	RLA File :05/24/040/00306/AM08/	Lic.No/Date:0510206449 18.07.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.08.2008: - 1. Information in respect of Sl.No. 12 of the Standard Deficiency Format.			

29	Case No.:85/48/81-ALC2/2007	Party Name:UM CABLES LTD.,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00575/AM08/	RLA File :02/24/040/00132/AM08/	Lic.No/Date:0210102730 31.07.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

30	Case No.:93/48/81-ALC2/2007	Party Name:TRIVENI HI-TECH PVT.LTD.,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00583/AM08/	RLA File :07/24/040/00238/AM08/	Lic.No/Date:0710052730 06.08.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.08.2008.			

31	Case No.:110/48/81-ALC2/2007	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00600/AM08/	RLA File :07/24/040/00378/AM08/	Lic.No/Date:0710053037 24.08.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

32	Case No.:113/48/81-ALC2/2007	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00603/AM08/	RLA File :07/24/040/00389/AM08/	Lic.No/Date:0710053092 29.08.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

33	Case No.: 26/28/81-ALC2/2007	Party Name:CARPO ELECTRONICKS LTD	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00307/AM08/	RLA File :06/24/040/00021/AM08/	Lic.No/Date:0610012286 10.09.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

34	Case No.: 121/48/81-ALC2/2007	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00611/AM08/	RLA File :07/24/040/00416/AM08/	Lic.No/Date:0710053305 12.09.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

35	Case No.: 126/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00616/AM08/	RLA File :05/24/040/00474/AM08/	Lic.No/Date:0510209312 21.09.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 19.08.2008.			

Case No.:1/30/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00335/AM08/	RLA File :32/24/040/00039/AM08/	Lic.No/Date:3210036332 03.10.2007	Defer Date:24.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- The description of the export item to be amended as under:- <u>Export side to read as:-</u> Toroidal Transformers- (i) Model No. 8579-V2-06, each weighing 37.5 Kg and containing 20.6 kg of CRNGO steel and 14.6 kg of enameled copper wire. Total quantity allowed is 704 nos. (ii) Model No. 8995, each weighing 30.1 Kg and containing 20.6 kg of CRNGO steel and 7.29 kg of enameled copper wire. Total quantity allowed is 1990 nos. <u>Import side:-</u> - Quantity of item No. 1 may be reduced to 55,496 Kg.(on nil wastage basis). - Quantity of item No. 2 may be reduced to 24,785 Kg.(on nil wastage basis). - Quantity of item No. 3 may be reduced to 10237 meters. (on nil wastage basis). - Quantity of item No. 4 may be reduced to 53,880 Nos.(net to net basis). - Quantity of item No. 5 may be reduced to 5,388 Nos.(net to net basis). - FOB value of export may be increased to Rs. 2,56,50,000(as intimated by the firm in their letter dated 13.06.08.) R/A may take suitable consequential action accordingly.			

37	Case No.:11/30/80-ALC2/2007	Party Name:ENERGY DEVELOPMENT CO. LTD,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00483/AM08/	RLA File :07/24/040/00463/AM08/	Lic.No/Date:0710053696 05.10.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

38	Case No.:16/30/80-ALC2/2007	Party Name:BOVING FOURESS LIMITED,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00488/AM08/	RLA File :07/24/040/00479/AM08/	Lic.No/Date:0710053703 05.10.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

39	Case No.:43/3/81-ALC2/2008	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00043/AM09/	RLA File :03/94/040/00682/AM08/	Lic.No/Date:0310445417 08.10.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that this case is already re-listed for 22.07.2008. Hence decided to withdraw the case.			

40	Case No.:31/30/80-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00503/AM08/	RLA File :07/21/040/00709/AM08/	Lic.No/Date:0710053783 11.10.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

41	Case No.:33/30/80-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00505/AM08/	RLA File :07/24/040/00502/AM08/	Lic.No/Date:0710053802 12.10.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

42	Case No.:139/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00629/AM08/	RLA File :05/24/040/00533/AM08/	Lic.No/Date:0510210473 12.10.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.08.2008: - 1. Revised list of export items with specifications of each export product including their insulation / sheathing / armouring details and voltage ratings 2. Summary sheet in tabular form showing the break-up of total requirement of each raw material export product-wise			

43	Case No.:145/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00635/AM08/	RLA File :05/24/040/00563/AM08/	Lic.No/Date:0510210514 16.10.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 05.08.2008.			

44	Case No.:146/48/81-ALC2/2007	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00636/AM08/	RLA File :05/24/040/00468/AM07/	Lic.No/Date:0510210689 17.10.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 03/04/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

45	Case No.:9/5/81-ALC2/2008	Party Name:CARPO ELECTRONICKS LTD	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00064/AM09/	RLA File :06/24/040/00023/AM08/	Lic.No/Date:0610012435 22.10.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

46	Case No.:19/32/81-ALC2/2007	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00387/AM08/	RLA File :31/24/040/00244/AM08/	Lic.No/Date:3110031266 23.10.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- <u>Export Side:-</u> 1. Description of export product may be suffixed with “each weighing 9500 kg. and containing 3400 kg. of relevant electrical steel sheets”. <u>Import Side:-</u> (a) Aggregate value of import item Nos. 1 to 4, 7 & 10 may be restricted to 3%of FOB value of exports. The quantities indicated in the application is the maximum against each that they can import subject to value condition. (b) Import item Nos.5, 12 to 16 may be allowed on net to net basis. (c) Quantity of import item S.No. 6 may be reduced to 4672 meters. (net+2%). (d) Quantity of import item S.No. 8 may be reduced to 4784 Kg. (net+2%). (e) Quantity of import item S.No. 9 may be reduced to 1958 meters. (net+2%). (f) Quantity of import item S.No. 11 may be reduced to 5, 37,400 Kg. (net+58%). R/A may take suitable consequential action accordingly.			

Case No.:29/32/81-ALC2/2007	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00397/AM08/	RLA File :31/24/040/00243/AM08/	Lic.No/Date:3110031274 24.10.2007	Defer Date:24.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-			
<u>Export Side:-</u>			
Description of export product may be suffixed with “each weighing 8600kg and containing 2794 kg. of relevant electrical steel sheets”.			
47 <u>Import Side:-</u>			
1. Aggregate value of import item Nos. 1 to 4, 7 & 10 may be restricted to 3%of FOB value of exports. The quantities indicated in the application is the maximum against each that they can import subject to value condition. 2. Import item Nos.5, 12 to 16 may be allowed on net to net basis. 3. Quantity of import item S.No. 6 may be reduced to 4570 meters. (net+2%). 4. Quantity of import item S.No. 8 may be reduced to 4302 Kg. (net+2%). 5. Quantity of import item S.No. 9 may be reduced to 1754 meters. (net+2%). 6. Quantity of import item S.No. 11 may be reduced to 4,41,500 Kg. (net+58%).			
R/A may take suitable consequential action accordingly.			

48	Case No.:152/48/81-ALC2/2007	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00642/AM08/	RLA File :04/24/040/00264/AM08/	Lic.No/Date:0410091742 24.10.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

49	Case No.:154/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00644/AM08/	RLA File :05/24/040/00553/AM08/	Lic.No/Date:0510211188 26.10.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 08.07.2008.			

50	Case No.:155/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00645/AM08/	RLA File :07/24/040/00541/AM08/	Lic.No/Date:0710054212 29.10.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

51	Case No.:18/33/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:12/81- ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00558/AM08/	RLA File :03/95/040/00765/AM08/	Lic.No/Date:0310448808 01.11.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weight of 105.95 MT may be specified with the quantity of export product. 2. Quantity of import item at S.No. 1 may be allowed as 59778 Kgs. Inclusive of a wastage of 7%. 3. Quantity of import item at S.No. 2 may be allowed as 27556 Kgs. Inclusive of a wastage of 5%. 4. Quantity of import item at S.No. 3 may be allowed within 2% of FOB value of exports. 5. Quantity of import item at S.No. 4 may be allowed as 19926 Kgs. on net to net basis as applied for by the firm. R/A may take suitable consequential action accordingly.			

52	Case No.:8/33/81-ALC2/2007	Party Name:ANAND INDUSTRIAL ENTERPRISES	Meet No/Date:12/81- ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00405/AM08/	RLA File :07/24/040/00554/AM08/	Lic.No/Date:0710054300 01.11.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that no reply has been received from RA despite reminders. Apparently, it is seen that import items are components in nature and committee decided to withdraw the case as RA have not sent the application of the firm.			

53	Case No.: 26/33/80-ALC2/2007	Party Name:FORBES MARSHALL PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00566/AM08/	RLA File :31/24/040/00267/AM08/	Lic.No/Date:3110031469 05.11.2007	Defer Date:24.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that no reply has been received from RA despite reminders. Apparently, it is seen that import items are components in nature and committee decided to withdraw the case as RA have not sent the application of the firm.				

54	Case No.: 21/33/81-ALC2/2007	Party Name:SPIRAX MARSHALL PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00418/AM08/	RLA File :31/24/040/00271/AM08/	Lic.No/Date:3110031485 06.11.2007	Defer Date:24.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that no reply has been received from RA despite reminders. Apparently, it is seen that import items are components in nature and committee decided to withdraw the case as RA have not sent the application of the firm.				

	Case No.:161/48/81-ALC2/2007	Party Name:POWERICA LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00651/AM08/	RLA File :03/95/040/00809/AM07/	Lic.No/Date:0310449394 06.11.2007	Defer Date:24.06.2008
55	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Words "Tape / Foil" may be deleted from the description of import items from S.No. 1 to 7. 2. Taking clue from Engineering Table 6 quantities of imports items from S.No. 1 to 3 and S.No.7 may be allowed as applied for. 3. Taking clue from Engineering Table 6, quantities of import items at S.No.4, 5 & 6 may be allowed as 332.8 Kgs., 410.5 Kgs. & 147.93 Kgs. Respectively. R/A may take suitable consequential action accordingly.			

	Case No.:165/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM08/	RLA File :22/21/040/00123/AM08/	Lic.No/Date:2210007223 07.11.2007	Defer Date:24.06.2008
56	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 05.08.2008.			

57	Case No.:10/5/81-ALC2/2008	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00065/AM09/	RLA File :03/95/040/00789/AM08/	Lic.No/Date:0310449758 08.11.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

58	Case No.:164/48/81-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00654/AM08/	RLA File :05/24/040/00630/AM08/	Lic.No/Date:0510211857 08.11.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 08.07.2008.			

59	Case No.:166/48/81-ALC2/2007	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00656/AM08/	RLA File :07/24/040/00559/AM08/	Lic.No/Date:0710054417 12.11.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. The quantity of the items of import No. 1 to 3 taken together may be allowed within 2% of FOB value of exports. 2. RA should call for correct weight of export product and incorporate in the advance authorization. R/A may take suitable consequential action accordingly.			

60	Case No.:171/48/81-ALC2/2007	Party Name:CABLE CORPORATION OF INDIA LTD	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00661/AM08/	RLA File :03/94/040/00551/AM08/	Lic.No/Date:0310450397 15.11.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.08.2008.			

61	Case No.:174/48/81-ALC2/2007	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00664/AM08/	RLA File :07/24/040/00578/AM08/	Lic.No/Date:0710054558 16.11.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that no reply has been received from RA despite reminders. Apparently, it is seen that import items are components in nature and committee decided to withdraw the case as RA have not sent the application of the firm.			

62	Case No.:8/40/80-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00593/AM08/	RLA File :05/24/040/00631/AM08/	Lic.No/Date:0510212166 19.11.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 08.07.2008.			

63	Case No.:10/40/81-ALC2/2007	Party Name:OMEGA PRODUCTS PVT.LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM08/	RLA File :03/95/040/00838/AM08/	Lic.No/Date:0310450840 20.11.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 05.08.2008.			

64	Case No.:13/40/80-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00598/AM08/	RLA File :07/24/040/00594/AM08/	Lic.No/Date:0710054598 21.11.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

65	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 05.08.2008.			

66	Case No.:26/2/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00720/AM08/	RLA File :05/24/040/00676/AM08/	Lic.No/Date:0510212882 03.12.2007	Defer Date:10.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that this case is already re-listed for 22.07.2008. Hence decided to withdraw the case.			

67	Case No.:182/48/81-ALC2/2007	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00672/AM08/	RLA File :04/24/040/00286/AM08/	Lic.No/Date:0410092458 03.12.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. The export weights of 4510 Kgs., 1584 Kgs. and 2415 Kgs. may be specified with the quantities of export product at S.No.1, 2 & 3 respectively. 2. Quantities of import items from S.No. 1 to 23 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

68	Case No.:31/40/81-ALC2/2007	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM08/	RLA File :04/24/040/00303/AM08/	Lic.No/Date:0410092530 07.12.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.08.2008.			

69	Case No.:44/40/81-ALC2/2007	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00482/AM08/	RLA File :03/95/040/00915/AM08/	Lic.No/Date:0310453848 13.12.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 05.08.2008.			

70	Case No.:185/48/81-ALC2/2007	Party Name:RAVIN CABLES LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00675/AM08/	RLA File :03/95/040/00902/AM08/	Lic.No/Date:0310453851 13.12.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 08.07.2008.			

71	Case No.:186/48/81-ALC2/2007	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00676/AM08/	RLA File :03/94/040/00901/AM08/	Lic.No/Date:0310453857 13.12.2007	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 08.07.2008.			

72	Case No.:6/52/81-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00689/AM08/	RLA File :05/24/040/00785/AM08/	Lic.No/Date:0510215422 24.01.2008	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 08.07.2008.			

73	Case No.:37/2/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00731/AM08/	RLA File :05/24/040/00765/AM08/	Lic.No/Date:0510215563 29.01.2008	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 05.08.2008.			

74	Case No.:3/52/81-ALC2/2007	Party Name:KING METAL WORKS	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00686/AM08/	RLA File :03/94/040/00939/AM08/	Lic.No/Date:0310459427 29.01.2008	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 31 st July, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 05.08.2008.			

75	Case No.:188/48/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00678/AM08/	RLA File :32/24/040/00078/AM08/	Lic.No/Date:3210037167 07.02.2008	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 22.07.2008.			

76	Case No.:10/9/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00110/AM09/	RLA File :03/94/040/01133/AM08/	Lic.No/Date:0310461077 14.02.2008	Defer Date:03.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that this case is already re-listed for 22.07.2008. Hence decided to withdraw the case.			

Case No.:1/50/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00679/AM08/	RLA File :32/24/040/00079/AM08/	Lic.No/Date:3210037271 15.02.2008	Defer Date:24.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- The description of the export item to be amended as under:- <u>Export side to read as:-</u> 77 Toroidal Transformers- 1. Model No. 8995, each weighing 30.1 Kg and containing 20.6 kg of CRNGO steel. Total quantity allowed is 1016 nos. 2. Model No. 8579, each weighing 37 Kg and containing 14.6 kg of copper wire. Total quantity allowed is 1005 nos. <u>Import side:-</u> 1. Quantity of item No. 1 may be reduced to 22080 Kg.(on nil wastage basis). 2. Quantity of item No. 2 may be reduced to 20930 Kg.(on nil wastage basis).(ciols weights varying between 3050 kg. and 3620kg.) • FOB value of export may be increased to Rs. 137,52,000(as intimated by the firm in their letter dated 13.06.08.) R/A may take suitable consequential action accordingly.			

Case No.:3/1/81-ALC2/2008	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00693/AM08/	RLA File :03/95/040/01156/AM08/	Lic.No/Date:0310462200 22.02.2008	Defer Date:24.06.2008
78 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.08.2008.			

79	Case No.:2/1/81-ALC2/2008	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00692/AM08/	RLA File :03/95/040/01148/AM08/	Lic.No/Date:0310462501 25.02.2008	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 05.08.2008.			

80	Case No.:5/50/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00683/AM08/	RLA File :11/24/040/00051/AM08/	Lic.No/Date:1110016857 26.02.2008	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.08.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 11 & 11(a) of the Standard Deficiency Format.			

81	Case No.:1/52/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00684/AM08/	RLA File :11/24/040/00055/AM08/	Lic.No/Date:1110016892 28.02.2008	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.08.2008.			

82	Case No.: 2/52/81-ALC2/2007	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00685/AM08/	RLA File :06/24/040/00042/AM08/	Lic.No/Date:0610012999 10.03.2008	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

83	Case No.: 1/1/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00691/AM08/	RLA File :32/24/040/00088/AM08/	Lic.No/Date:3210037492 17.03.2008	Defer Date:24.06.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 22.07.2008.			

84	Case No.: 1/12/81-ALC2/2008	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status: Case Added
	HQ File :01/81/050/00147/AM09/	RLA File :05/24/040/00138/AM09/	Lic.No/Date:0510221984 11.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that this is a fresh case and wrongly listed by NIC in this meeting. Hence, it has been decided to withdraw the case and to re-list in the next meeting of fresh cases on 01.07.2008.			

85	Case No.:2/12/81-ALC2/2008	Party Name:EMSYDEL ELECTRONICS PVT.LTD,	Meet No/Date:12/81- ALC2/2008 24.06.2008	Status:Case Added
	HQ File :01/81/050/00148/AM09/	RLA File :07/24/040/00123/AM09/	Lic.No/Date:0710057828 11.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that this is a fresh case and wrongly listed by NIC in this meeting. Hence, it has been decided to withdraw the case and to re-list in the next meeting of fresh cases on 01.07.2008.			

86	Case No.:3/12/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:12/81- ALC2/2008 24.06.2008	Status:Case Added
	HQ File :01/81/050/00149/AM09/	RLA File :05/24/040/00159/AM09/	Lic.No/Date:0510221994 12.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that this is a fresh case and wrongly listed by NIC in this meeting. Hence, it has been decided to withdraw the case and to re-list in the next meeting of fresh cases on 01.07.2008.			

87	Case No.:6/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:12/81- ALC2/2008 24.06.2008	Status:Case Added
	HQ File :01/81/050/00152/AM09/	RLA File :03/95/040/00237/AM09/	Lic.No/Date:0310474453 12.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that this is a fresh case and wrongly listed by NIC in this meeting. Hence, it has been decided to withdraw the case and to re-list in the next meeting of fresh cases on 01.07.2008.			

88	Case No.: 7/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status: Case Added
	HQ File :01/81/050/00153/AM09/	RLA File :03/95/040/00238/AM09/	Lic.No/Date:0310474459 12.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that this is a fresh case and wrongly listed by NIC in this meeting. Hence, it has been decided to withdraw the case and to re-list in the next meeting of fresh cases on 01.07.2008.			

89	Case No.: 4/12/81-ALC2/2008	Party Name:FINE TOOLS(INDIA) PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status: Case Added
	HQ File :01/81/050/00150/AM09/	RLA File :07/24/040/00118/AM09/	Lic.No/Date:0710057892 13.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that this is a fresh case and wrongly listed by NIC in this meeting. Hence, it has been decided to withdraw the case and to re-list in the next meeting of fresh cases on 01.07.2008.			

90	Case No.: 5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:12/81-ALC2/2008 24.06.2008	Status: Case Added
	HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that this is a fresh case and wrongly listed by NIC in this meeting. Hence, it has been decided to withdraw the case and to re-list in the next meeting of fresh cases on 01.07.2008.			

PART-A-DEFFER

○ S.No 45

Case No.A - 285	M/s P.P.Rolling Mills Mfging Co.Pvt.Ltd.New Delhi
Meeting No.12/81	F.No.01/81/162/1072 /AM08/DES-II
Dated: 24-06-2008	Advance Licence No 0510212239 dt 19-11-2007
	RLA F.No.05/24/40/649/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 22.07.2008.

S.No.46

Case No.A - 274	M/s Viedecon Industries.
Meeting No.12/81	F.No.01/81/162/1045/AM08/DES-II
Dated: 24-06-2008	Advance Licence No 0710054729 dt 30-11-2007
	RLA F.No.07/24/40/613/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Description of export product may be suffixed with "each weighing 3.25 kg. containing 2.21 kg. of laminations and 0.693 kg. of copper wire of relevant grade and dimensions".
2. Quantities of import items from S.No. 1-5, 7-8 may be allowed as applied for.(net+1%).
3. Quantities of import items from S.No. 6, 9-13 may be allowed as applied for net to net basis.
4. Quantities of import items from S.No. 14, 15 may be allowed as applied for.(net+2%).

R/A may take suitable consequential action accordingly.

S.No.47

Case No.A - 268	M/s Delton Cables Ltd.
Meeting No.12/81	F.No.01/81/162/ 1055/AM08/DES-II
Dated: 24-06-2008	Advance Licence No 0510212061 dt 14-11-2007
	RLA F.No.05/24/40/603/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.08.2008.

S.No.48

Case No.A -269	M/s Delton Cables Ltd.
Meeting No.12/81	F.No.01/81/162/1053/AM08/DES-II
Dated: 24-06-2008	Advance Licence No 0510209764 dt 28-09-2007
	RLA F.No. 05/24/40/516/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 05.08.2008.

S.No.49

Case No.A - 282	M/s Bhansali Cables Conductors (P) Ltd.
Meeting No.12/81	F.No.01/81/162/1054/AM08/DES-II
Dated: 24-06-2008	Advance Licence No 0510212165 dt 16-11-2007
	RLA F.No.05/24/40/597/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-02/2008-IP dated 16.06.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No.50

Case No.A –37	M/s.MIRC ELECTRONICS LTD. .
Meeting No.12/81	F.No.01/81/162/214 /AM08/DES-II
Dated: 24-06-2008	Advance Licence No 03410428698 dt.4-05-2007
	RLA F.No.033/95/40/55/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DIT vide their letter No. 17(37)/2007-IPHW dated 30.05.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

PART -AR-DEFFER

S.No.14

Case No.AR -6	M/s Reychem RPG Ltd..
Meeting No.12/81	F.No.01/81/162/772/AM07/DES-II
Dated: 24-06-2008	Advance Licence No 0310340407 dt.21-07-2005
	RLA F.No.03/95/039/0003/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that there are 3-4 cases of the firm which are of similar nature. It has been decided to call the firm for personal hearing to explain their case. The case stands deferred and to be relisted on 05.08.2008.

S.No.15

Case No.AR - 106	M/s Paramount communication Ltd.New Delhi
Meeting No.12/81	F.No.01/86/162/205/AM02/Des-VII/Des-II
Dated: 24-06-2008	Advance Licence No 0510037861 dt.06-06-2001
	RLA F.No. 05/88/40/047/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 05.08.2008.

PART –C-

S.No.11

Case No.C - 21	M/s ENKEI, Pune.
Meeting No.12/81	F.No.01/80/50//1550/AM08/DES-I/DES-II
Dated: 24-06-2008	

Decision : The case regarding modification of SION S.No. C-27 was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. On the basis of the written recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to amend the SION S. No. C-27. Accordingly, a Public Notice may be issued.

R/A may take suitable consequential action accordingly.

S.No.12

Case No.C -12	M/s Sahney Commutators Pvt. Ltd. Bangalore
Meeting No 12/81	F.No. 01/81/162/967/am08/DES-II
Dated: 24-06-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that list of manufacturers and comments from ACMA are still awaited and decided to remind them for the same. The case stands deferred and to be relisted on 05.08.2008.

S.No.13

Case No.C -13	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No 12/81	F.No. 01/81/162/968/am08/DES-II
Dated: 24-06-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that list of manufacturers and comments from ACMA are still awaited and decided to remind them for the same. The case stands deferred and to be relisted on 05.08.2008.

S.No.14

Case No.C - 18	M/s Nirlep Applianaces Ltd. Aurangabad
Meeting No.12/81	F.No.01/81/162/259/AM08/DES-I//DES-II
Dated: 24-06-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 12/81 held on 24.06.2008. The committee observed that the relevant data from EEPC is still awaited and decided to remind them for the same. The case stands deferred and to be relisted on 05.08.2008.
